

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 621/94.

Dt.of Decision : 7-9-94.

Bheemaiah Mallaiah

.. Applicant.

Vs

1. The General Manager,
SC Rly, Rail Nilayam,
Secunderabad.
2. The Divl. Railway Manager,
B.G., Rail Nilayam,
Secunderabad.

.. Respondents.

Counsel for the Applicant : Mr. K.K. Chakravarthy

Counsel for the Respondents: Mr. N.V. Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

..2

O.A. 621/94.

Dt. of Decision : 7-9-94.

ORDER

¶ As per Hon'ble Shri A.V. Haridasan, Member (Judl.) ¶

7. The applicant being invalidated on medical grounds retired from the service of the railways on 25-7-79. His retirement benefit was settled and was paid to him in the year 1979 itself under the scheme. It is also noted that he was under treatment, that his wife was bedridden, and that for this reason and on account of poverty he could not take steps for getting his case settled under the scheme. It is also noted that the representation made by him to the railway authorities seeking payment of pension was not acceded to. The applicant has filed this application under section 19 of the Admn. Tribunals Act, praying that the respondents may be directed to grant to him the gratuity of pension according to the rules w.e.f., 25-7-79.

2. The applicant has annexed along with the application a letter dt. 30-5-90 addressed to Shri P. Narasa Reddy, MP by the SC railway in which the Railways has stated that the claim of the applicant was settled under SRPF and that he was not entitled to any pension or other benefits. The grievance of the applicant is regarding non-sanction of pension and settlement of his retiral benefits under SRPF arose in the year 1979 i.e., more than three years before the commencement of the Admn. Tribunals Act. Therefore this Tribunal has no jurisdiction to entertain this application in regard to such a grievance. The claim is also hopelessly barred by limitation. Hence the application is rejected under section 19(3) of the Administrative Tribunals Act.


(A.V. HARIDASAN)
MEMBER (JUDL.)

Dated : 7-9-94.
Dictated in Open Court.

Aranya
Dy. Registrar (J)

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OA-621/au

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Approved by

IN THE HYDERABAD BENCH, HYDERABAD

THE HON'BLE MR.A.V.HIRIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 7/9/94

ORDER/JUDGMENT.

M.A./R.P/C.P/No.

O.A.No.

in
621/94

T.A.No.

(W.P.No.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn.

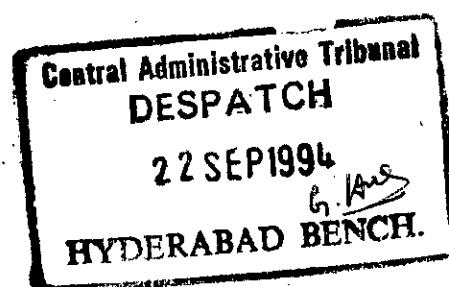
Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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26